

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal Nos.1254-1258/2023

KRISHNA MURARI, AND ORS. ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 148537/2023 - INTERLOCUTARY APPLICATION)

Date : 02-11-2023 This appln. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s)

Mr. Dhruv Gautam , AOR

For Respondent(s)

Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.
Mr. Prakhar Srivastav, Adv.
Ms. Tania Sharma, Adv.
Mr. Vijay Kumar, Adv.

Mr. Manoj K. Mishra, AOR
Mr. V.k. Mishra, Adv.
Mr. A. Baskar, Adv.
Mr. Umesh Dubey, Adv.
Mr. Vishal, Adv.
Ms. Madhulika, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. For the reasons assigned in the application seeking intervention, the said application is allowed.
2. Amended Memo of parties be filed within two weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)